

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 371/MP/2018

Coram:

Shri P.K. Pujari, Chairperson

Dr. M.K. Iyer, Member

Shri I.S.Jha, Member

Date of Order: 2nd of April, 2019

In the matter of

Petition for in-principle approval for inclusion of Additional capitalization expenditure for refurbishment/replacement of equipments of SVC at Kanpur sub-station under Section 14 (3) (vii) and 14 (3) (ix) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Rihand Transmission System in Northern Region for the Tariff block 2014-19.

And

In the matter of

Power Grid Corporation of India Limited
Saudamini, Plot No. 2, Sector 29,
Gurgaon122 001 (Haryana)

...Petitioner

Vs.

Rajasthan Rajya Vidyut Prasaran Nigam Limited
132 k V, GSS RVPNL sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017, Rajasthan and others

....Respondents

Parties Present

Ms. Swapna Seshadri, Advocate, PGCIL
Shri Ashwin Ramanathan, Advocate, PGCIL
Shri R.B.Sharma, Advocate, BRPL

ORDER

The Petitioner, Power Grid Corporation of India Limited, has filed the present Petition along with the following prayers:

“(a) Allow the Petitioner to refurbish/replace the equipments of SVC at Kanpur sub-station under Rihand Transmission System in Northern Region for smooth/reliable operation of HVDC System under the clause mentioned at para 9 above.

(b) Allow the Petitioner to club the additional capitalization with the additional capitalisation of the assets covered in 133/TT/2015 for additional capitalization during 2014-19 period and proposed add. Cap, during 2019-24 period under Rihand Transmission System at the time of truing up of 2014-19 Tariff Block; and

(c) Allow recovery of expenditure to be incurred on account of refurbishment/replacement of equipments of SVC at Kanpur sub-station under Rihand Transmission System and sharing thereof by the Respondents as per para 11 above.”

2. We have heard the learned counsel for the Petitioner and the Respondent. The Petition is disposed of with liberty to the Petitioner to make appropriate application during the 2019-24 period after following the due process.

3. The Petition No. 371/MP/2018 is disposed of in terms of the above.

Sd/-
(I.S.Jha)
Member

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson